## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1413/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.01.2018

NAME OF THE PARTIES:

Next Radio Ltd.

V/s.

Right Choice Builders Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

SIGNATURE

(8) Ruturay v. Bankar Adv. for

CP 1413/I&BC/NCLT/MB/MAH/2017

- The Learned Representative of the Respondent appeared and stated that they
  received communication from Learned Representative of the Petitioner that he
  is unable to attend, however, settlement is also possible, hence, the matter to
  be adjourned.
- Matter adjourned to 23.01.2018.

Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial)

Date: 03.01.2018

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Scl/-M.K. SHRAWAT Member (Judicial)